

**INCOME TAX APPELLATE TRIBUNAL
MUMBAI 'D' BENCH, MUMBAI**

**[Coram: Justice P. P. Bhatt (President)
And Pramod Kumar (Vice President)]**

ITA No. 1710/Mum/2020
Assessment Year: 2009-10

Mahendra Ramanlal Shah HUF **Appellant**
*B-301 Savoy Residency, 78-B,
Tagore Road Santacruz (W),
Mumbai 400054
[PAN: AAEHM6466N]*

Vs.

Income Tax Officer, 22(2)(2)
Mumbai. **Respondent**

Appearances:

None for the appellant

Bharat Andhle for the respondent

Date of concluding the hearing: : December 23rd, 2020

Date of pronouncement : December 24th, 2020

O R D E R

Per Bench :

1. The assessee has moved petition seeking withdrawal of the appeal on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.

2. Learned Departmental Representative does not oppose the prayer so made by the assessee.

3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeal is required to be withdrawn.

4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss the appeal as withdrawn.

5. In the result, the appeal is dismissed as withdrawn. Pronounced in the open court today on the 24th day of December 2020.

Sd/-
Justice P. P. Bhatt
(President)

Sd/-
Pramod Kumar
(Vice President)

Mumbai, dated the 24th day of December, 2020

Copies to:

(1)	<i>The Applicant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

By order

*Assistant Registrar
Income Tax Appellate Tribunal
Mumbai benches, Mumbai*